

श्री सभापति : क्योंकि अब मैं पास कर चुका हूँ इसलिए उसे वापस नहीं लिया जा सकता ।

श्री राम कृपाल सिंह (बिहार): अध्यक्ष जी, मैं इस सदन में नया मੈम्बर हूँ और आखिरी बैच पर बैठा हूँ । श्रीमन् जब मैं हाथ उठाता हूँ या सर भी कहता हूँ तो भी ध्यान नहीं दिया जाता ।

श्री सभापति : आप 'सर' कहिए या जो चाहे कहिए परन्तु मेरे कानों तक आवाज आनी चाहिए ।

MOTION REGARDING APPOINTMENT OF MEMBERS OF THE RAJYA SABHA TO THE JOINT COMMITTEE OF THE HOUSES ON THE ADOPTION OF CHILDREN BILL, 1972.

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHURY): Sir, I move:

"That Shrimati Margaret Alva, Shri T. V. Anandan and Shri Prakash Vir Shastri be appointed to the joint Committee of the Houses on the adoption of Children Bill, 1972, in the vacancies caused by the retirement of Sarvashri Shyam Dhar Misra, Man Singh Varma and Joachim Alva from the membership of the Rajya Sabha on the 2nd April, 1974."

The question was put and the motion was adopted.

MOTION REGARDING APPOINTMENT OF MEMBERS OF THE RAJYA SABHA TO THE JOINT COMMITTEE OF THE HOUSES ON THE CONSTITUTION (THIRTY-SECOND AMENDMENT) BILL, 1973.

THE MINISTER OF HOME AFFAIRS (SHRI UMASHANKAR DIKSHIT): Sir, I move:

That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint five members of Rajya Sabha to the Joint Committee on the Constitution (Thirty-second Amendment) Bill, 1973, in the vacancies caused by the retirement of Sarvashri Jaisukhlal Hathi, Ajit Prasad Jain, Ram

Niwās Mirdha, C. D. Pande and Bindeshwari Prasad Singh from the membership of the Rajya Sabha on the 2nd April, 1974, and resolves that Sarvashri Ram Niwas Mirdha, Mohammad Yunus Saleem, Mahendra Bahadur Singh, Kishan Lal Sharma and Banarsi Das, members of the Rajya Sabha, be appointed to the said Joint Committee to fill the vacancies.

The question was put and the motion was adopted.

MESSAGE FROM THE LOK SABHA

The Constitution (Thirty-fifth Amendment) Bill, 1974.

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Constitution (Thirty-fifth Amendment) Bill, 1974, which has been passed by Lok Sabha at its sitting held on the 8th May, 1974, in accordance with the provisions of article 368 of the Constitution of India."

Sir, I lay the Bill on the Table.

श्री सभापति : श्री शेखावत ।

SHRI NIREN GHOSH (West Bengal): On a point of order.

MR. CHAIRMAN: I will call you after he finishes.

REFERENCE TO NEW FRIENDS' CO-OPERATIVE SOCIETY.

श्री भैरों सिंह शेखावत (मध्य प्रदेश) : न्यू फ्रेंड्स-कोऑपरेटिव सोसाइटी के खिलाफ श्री जगजीत सिंह ने एक पत्र लैफ्टीनेन्ट गवर्नर को लिखा है . . .

श्री सभापति : आप डिटेल्स में न जाइए ।

श्री भैरों सिंह शेखावत : मैं बता रहा हूँ कि जो पत्र उन्होंने लिखा है उसमें कुछ अपशब्द

यूज किए गए हैं जिसकी वजह से मैंने विशेषाधिकार प्रस्ताव की सूचना आपको दी। मेरे पास इसकी फोटो स्टैंड कापी है। आप चाहेंगे तो मैं उसको पेश कर दूंगा।

श्री सभापति : रूल यह है कि अगर कोई डाकुमेंट फॉक्ट्स पर हैं तो देने चाहिए।

श्री भैरों सिंह शेखावत : अगर आपकी इजाजत हो तो मैं उसको पढ़ दूँ। ज्यादा टाइम नहीं लगेगा।

"Respected Sir,

As desired, I have succeeded in passing the Resolution in the Committee meeting on the 29th April, 1974. Luckily, only one out of the three from the other side attended. He raised certain objections which were overruled by me. His main objection was that the Lt. Governor and the Managing Committee have no moral authority to have any further hold on the Society . . ."

इसमें मोस्ट आबजेक्शनेबल पोर्शन पढ़ कर सुना रहा हूँ :-

"I have assessed the situation and feel that it will not be possible for me and the Committee to accept the position in view of the Court's attitude and its further exploitation in the Parliament and the papers, unless full support from the Police and the Registrar is afforded. The new 60 members can remain in if I am there . . ."

मैं आगे और पढ़ देता हूँ :

"It is good that the Parliament closes on or before the 13th May, 1974."

उसने वालेश्वर प्रसाद जी को चिट्ठी लिखी है . . .

श्री सभापति : आप वह जब मुझे देंगे तो मैं उसको पढ़ कर कंसिडर करूंगा। आप बगैर मेरे कंसिडर किए हुए, बगैर मेरी इजाजत के, यह सवाल रैज नहीं कर सकते।

श्री भैरों सिंह शेखावत : मैं सवाल इसलिए उठा रहा हूँ कि कहीं फोटोस्टैंड कापी देने में विलम्ब हो जाए

श्री सभापति : आपने मेन्शन कर दिया। मैंने आप से कहा डाक्यूमेंट लाइए। जब डाक्यूमेंट आएगा तब मैं कंसिडर करूंगा।

श्री राजनारायण (उत्तर प्रदेश) : यह गंभीर विषय है। चेयर का अपमान है।

[Mr. Deputy Chairman in the Chair.]

REFERENCE TO DEMAND FOR A STATEMENT ON THE SITUATION ARISING OUT OF THE RAILWAY STRIKE.

SHRI NIREN GHOSH (West Bengal) : Sir, I am on a point of order.

MR. DEPUTY CHAIRMAN : What is the point of order? On what issue are you rising on a point of order?

SHRI NIREN GHOSH : The point of order is this: Yesterday, Sir, when you yourself were there in the Chair, though you did not give a direction to the Government, you expressed a clear desire from the Chair that the Government should come out before the House with a statement on the railway strike which has been total and which has been hundred per cent and Mr. Bery, the great liar, is dishing out lies . . . (Interruptions) . . . Now, Sir, since you expressed a desire, though you did not give a direction to the Government, the Government should come out with a statement on the situation now.

MR. DEPUTY CHAIRMAN : Yes, I expressed the desire. But let me tell you now one thing.

SHRI NIREN GHOSH : The Government has not come out with a statement and the Chair has, therefore, been treated with contempt by the Government.

MR. DEPUTY CHAIRMAN : Let me tell you one thing. We have admitted today a calling-attention motion on this and it will be coming tomorrow for discussion.